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PART IIIA—Ordinances promulgated by the Governor of West Bengal under the Constitution of India.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

West Bengal Ordinance No. IV of 2015

**THE WEST BENGAL BOARD OF SECONDARY
EDUCATION (AMENDMENT) ORDINANCE, 2015.**

WHEREAS it is expedient to amend *the West Bengal Board of Secondary Education Act, 1963*, for the purpose and in the manner hereinafter appearing;

West Ben. Act
V of 1963.

AND WHEREAS the Legislative Assembly of the State of West Bengal is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

The Governor is pleased, in exercise of the power conferred by clause (1) of article 213 of the Constitution of India, to make and promulgate the following Ordinance:—

1. (1) This Ordinance may be called the West Bengal Board of Secondary Education (Amendment) Ordinance, 2015.

(2) It shall come into force at once.

*The West Bengal Board of Secondary Education
(Amendment) Ordinance, 2015.*

(Section 2.)

Amendment of
section 49 of
West Ben. Act V
of 1963.

2. In sub-section (2) of section 49 of the West Bengal Board of Secondary Education Act, 1963, for the words "three years", the words "four years" shall be substituted.

KOLKATA,
The 17th July, 2015.

KESHARI NATH TRIPATHI,
Governor of West Bengal.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*